

**Central Administrative Tribunal
Principal Bench**

OA No.3441/2017

New Delhi, this the 25th day of October, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Amrit Pal, Aged about 58 years,
Sub: Promotion/Gp-C,
S/o Sh. Natthu Ram
H.No.253 Vill- Mawai Vijay Nagar,
Ghaziabad (UP).

... Applicant

(By Advocate : Shri U. Srivastava)

Versus

1. Union of India through the Chairman Railway Board,
Rail Bhawan, New Delhi.
2. The President/Indian Railway Conference Association,
General Manager, Northern Railway,
Baroda House, New Delhi.
3. The General Secretary IRCA Office,
DRM Complex,
State Entry Road, New Delhi.

... Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :

Heard the learned counsel for applicant.

2. The learned counsel for applicant has produced the order of the Hon'ble Apex Court in ***Vikram Singh Vs. Union of India and Others*** (1991) 4 SCC 32, whereunder, the Hon'ble Apex Court categorically held that this Tribunal has jurisdiction over the service

matters of Indian Railway Conference Association, as the same is the part of the Railway Administration.

3. The applicant who is presently working as Sr. Clerk and seeking promotion to the post of Office Superintendent, filed the OA seeking the following reliefs :-

- “(a) Directing the respondents to place the relevant records pertaining to the present O.A. before their Lordships for the proper adjudication in the matter, in the interest of justice.
- (b) Directing the respondents to place the relevant records pertaining to the present O.A. before their Lordships for the proper adjudication in the matter, in the interest of justice.
- (b) Directing the respondents to convening DPC for promotion to the post of Office Superintendent within some stipulated period as that has not been done since the year 1995 accordingly consider and finalize the request of the applicant for promotion to the post of Office Superintendent with all other consequential benefits after declaring the inactions of the respondents as biased, perverse, illegal, mechanical, contrary to the relevant rules and instructions on the subject, against the mandatory provisions of law, arbitrary & deliberate also.
- (c) Allowing the O.A. of the applicant with all other consequential benefits and cost.
- (d) Any other fit and proper relief may also be granted to the applicant.”

4. It is submitted that the applicant made number of representations including Annexure-A/5 dated 21.09.2016, and reminder thereof Annexure-A/6 representation dated 27.12.2016, ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

5. In the circumstances, the OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/5 and Annexure-A/6 representations of the applicant, by passing a reasoned and speaking order within a period of 60 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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